

कि अगर इस तरह से करेंगे तो ठीक बात नहीं होगी और आज मैं फिर कहना चाहता हूँ कि टैरिफ कमीशन की जो रिकमेंडेशन है उसको जब हम कार्यान्वित करेंगे तो जैसा माननीय सदस्य जानते हैं सरकार की तरफ से उसका फैसला होगा और हम ज्यादा से ज्यादा भरोसा करते हैं कि वालेंटैरिली एग्रीमेंट से चीज चले। लेकिन अगर नहीं चलेगी तो हम स्टेट्यूटरी कार्यवाही भी करेंगे, कानूनी पाबन्दी भी लगायेंगे जिससे कि उचित कीमत पर वीवर्स को यह चीज मिले। क्यों कि सबसे खास बात यह है कि इस देश में आज सिंथेटिक फ़ैब्रिक बहुत महंगा है। किसी भी देश से तुलना कीजिए, यह फ़ैक्टिक है। इतनी कीमत नहीं होनी चाहिए सिंथेटिक फाइबर का अपने देश में। उसकी कीमत घटाना जरूरी है। हमारी बगल में एक छोटा सा देश है नेपाल। उसके यहां भी सिंथेटिक फाइबर हमारे यहां से सस्ता है चाहे वह अपने यहां बनाता है चाहे बाहर से मंगाता है। लेकिन हम उसको एक्सपोर्ट करना चाहते हैं, इस लिए जरूरी है कि वह सस्ता हो। उसकी कीमत तभी कम होगी जब कि स्पिनर्स लोग वीवर्स को सस्ते दाम पर और उचित कीमत पर इस चीज को दें हम इतना ही कहना चाहते हैं कि 30 दिसम्बर तक अन्तिम समय है अन्तरिम अग्रीमेंट का। हम कोशिश करेंगे कि उससे पहले फैसला कर सकें और उसको हम कार्यान्वित करें। अगर जरूरी हुआ तो हम स्टेट्यूटरी कार्यवाही भी करेंगे।

12.53 hrs.

## PAPERS LAID ON THE TABLE

## Notifications etc. under Hindu Marriage Act

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : I beg to lay on the Table—

(1) A copy each of the following Notifi-

cations (Hindi and English versions) under sub-section (3) of section 8 of the Hindu Marriage Act, 1955 :—

- (i) The Delhi Hindu Marriage Registration Rules, 1956 published in Notification No. F. 22(5)/55-LSG in Delhi Gazette dated the 27th September, 1956.
- (ii) The Delhi Hindu Marriage Registration (Amendment) Rules, 1970 published in Notification No. F. 14(4) 61-Judl. in Delhi Gazette dated the 7th May, 1970 (English version) and 21st May, 1970 (Hindi version) [Placed in Library. See No. LT—4358/70]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying in the above Notifications. [Placed in Library. See No. LT—4359/70]

## Papers re: Khadi Commission

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : I beg to lay on the Table—

- (1) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (2) A statement showing reasons for delay in laying the above document. [Placed in Library. See No. LT—4360/70]

## MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha,

[Secretary]

I am directed to enclose a copy of the Code of Civil Procedure (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1970."

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**CODE OF CIVIL PROCEDURE  
 (AMENDMENT) BILL**

**As Passed by Rajya Sabha**

**SECRETARY :** Sir, I lay on the Table of the House the Code of Civil Procedure (Amendment) Bill, 1970, as passed by Rajya Sabha.

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**COMMITTEE OF PRIVILEGES**

**Twelfth Report**

**SHRI R. D. BHANDARE** (Bombay Central) : I beg to present the Twelfth Report of the Committee of Privileges.

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**CORRECTION OF ANSWER TO  
 SUPPLEMENTARIES ON S.Q. No.  
 728 RE: COMPENSATION TO  
 FAMILIES OF EMPLOYEES  
 OF H.E.C. RANCHI**

**THE DEPUTY MINISTER IN THE  
 MINISTRY OF STEEL AND HEAVY  
 ENGINEERING (SHRI MOHD. SHAFI  
 QURESHI) :** May I lay the Statement on the Table ?

**MR. SPEAKER :** Yes.

**SHRI MOHD. SHAFI QURESHI :** I lay on the Table a statement correcting the answer given on the 1st Sept, 1970 to supplementaries on Starred Question No. 728 regarding compensation to the families of employees of H.E.C. Ranchi. [*Placed in Library. See No. LT-4362/.0*]

12.54 hrs.

**PERSONAL EXPLANATION**

**SHRI LOBO PRABHU** (Udipi) : On

19-11-70, Shri C. Panigrahi stated that when we were on committee together, he found me reading a book in which there were 45 pictures, "w.ich were interesting". The book was a collection of photos from the Konarak temple, published probably for the information of tourists. It was the property of an Orissa MP and I considered Shri Panigrahi also should see the art of their State.

**SHRI SURENDRANATH DWIVEDI :**  
 He has seen them in original.

**SHRI LOBO PRABHU :** It did not attract sec. 291, as the Minister presumed because that section exempts protected monuments. I tender this explanation to prevent the wrong impression created.

12 55 hrs.

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**MOTION FOR APPOINTMENT OF  
 JOINT COMMITTEE FOR EXAMI-  
 NATION OF AMENDMENTS TO  
 ELECTION LAW**

**THE MINISTER OF LAW AND  
 SOCIAL WELFARE (SHRI K. HANU-  
 MANTHAIYA) :** I beg to move :

"That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970 be referred to a Joint Committee of the Houses for examination and report with instructions to report by the last day of the first week of the next session ;

that the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha ;

that the Speaker, if he agrees to be a member of the Committee, shall be the Chairman of the Committee ; otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman ;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee ;